GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

UNSTARRED QUESTION NO:723
ANSWERED ON:02.03.2010
INFERIOR QUALITY SEEDS
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Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of cases of supply of fake/inferior quality seeds reported during each of the last three years, State-wise;
- (b) the action taken by the Government in this regard, State-wise;
- (c) the extent to which fake seeds supply has affected foodgrains production; and
- (d) the remedial action taken in this regard, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d): No such reports have been received from the States in the recent past. States are empowered to take action in such cases at their level. Adequate provisions are available under Seeds Act, 1966, Seeds Rules, 1968 and Seeds (Control) Order, 1983 to curb the sale of fake/inferior seeds. Further, the Inspectors notified under relevant provisions of these legal instruments have powers to draw the samples, seize the stock and issue 'Stop Sale' order in case the commodities under reference contravene the provisions of law. The progress report of the Seed Law Enforcement for the last three years, State- wise is at Annexure -I to III.